

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. **Shri Bhanu Bhushan, Member**
2. **Shri R. Krishnamoorthy, Member**

Petition No.116/2007

In the matter of

A petition under Section 79 of the Electricity Act, 2003 read with Regulation 35 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2004

And in the matter of

1. Shree Doodhaganga Krishna Sahakari Sakkare Karkhane Niyamit, Chikodi
2. Tata Power Co. Ltd., Mumbai **...Petitioners**

Vs

1. The Karnataka Power Transmission Corporation Ltd., Bangalore
2. Hubli Electric Supply Company Ltd., Hubli
3. Western Regional Load Dispatch Centre, Mumbai
4. State Load Dispatch Centre, Bangalore **....Respondents**

ORDER

The issues similar to those raised in the present petition are separately under consideration of the Commission in Petitions No.108/2007 and 114/2007 which are already admitted. Accordingly, we direct that the present petition may be admitted.

2. The petitioners are directed to serve copy of the petition on the respondents immediately and shall file an affidavit of service of the petition on the respondents. The respondents may file their reply before the next date of hearing with a copy to the petitioners.

3. List this petition on 16.10.2007 along with petitions No. 108/2007 and 114/2007.

4. The petitioner shall also deposit the balance filing fee of Rs.80,000/- before the next date of hearing.

**Sd/-
(R. KRISHNAMOORTHY)
MEMBER**

**Sd/-
(BHANU BHUSHAN)
MEMBER**

New Delhi dated the 26th September, 2007